

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 20

C.P. (IB) 1267(MB)2020

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **16.04.2024**

NAME OF THE PARTIES: **RELIANCE COMMERCIAL FINANCE**
LIMITED V/s MR. HARBHAJAN SINGH &
MRS. RAJKUMARI SINGH

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB) 1267(MB)2020

- 1) None present for the Financial Creditor when the matter is called out. Mr. Yash Jain, Ld. Counsel for the Respondent/Personal Guarantor and Ms. Vidya Kata, Ld. Counsel for the Resolution Professional are present.
- 2) Counsel for the Respondent/Personal Guarantor submits that they have filed and placed on record Affidavit in Reply to the Report filed by the Resolution Professional.

- 3) Stand over to 03.05.2024, for further consideration and hearing. Financial Creditor is hereby directed to remain present in the Court and argue their case on the next date of hearing, failing which, this Bench shall proceed further in the matter based upon the material available on record and shall decide the matter on merits.
- 4) Respondent herein shall inform the next date of hearing to the Counsel for the Financial Creditor.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare